

**Central Administrative Tribunal  
Principal Bench**

**OA-4180/2017**

**New Delhi, this the 06<sup>th</sup> day of December, 2017**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Jyoti,  
D/o Sh. Rohtash,  
R/o VPO Ikkas, Teh.-Jind,  
Distt-Jind (Haryana),  
Aged about 21 years,  
(Group C),  
(Candidate to the Common exam). ... Applicant  
(through Sh. Ajesh Luthra)

Versus

1. Union of India,  
Through its Secretary,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievance & Pension  
North Block, New Delhi.
2. Staff Selection Commission,  
Through its Chairman (Head Quarter),  
Block No. 12, CGO Complex,  
Lodhi Road, New Delhi-110091. ... Respondents  
(through Sh. Manish Kumar)

**ORDER(ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

The applicant herein being eligible applied for recruitment to the post of Sub Inspector in Delhi Police (CAPFs). On 03.07.2017 (Preliminary/objective) Exam was conducted. The respondents

published the marks statement on 09.01.2017 whereunder the applicant obtained 145 marks. It is the contention of the learned counsel for the applicant that the height of the applicant is wrongly measured at 156.5 cms on 06.11.2017 and accordingly she has been declared disqualified being short of requisite standards of minimum height of 157 cms and not being allowed to participate further in the final test. On 08.11.2017, the applicant preferred a representation. It is the contention of the counsel for the applicant that on 17.11.2017, the applicant gets her height measured by a Government hospital wherein it certified her height to be 157.5 cms which is above minimum requirement. It is also contended by learned counsel for the applicant that on 15.12.2017, written examination is scheduled to be held. In support of his case, he has relied on decision in OA No. 2262/2016 and stated that in the said OA similar issue has already been dealt with by this Tribunal. He accordingly prays that this OA in hand may also be disposed of in similar terms.

2. Heard the contention of learned counsel for the applicant and perused the documents on record. We feel that this OA in hand is exactly similar in nature with OA No. 2262/2016 which has been decided on 16.09.2016.
3. Accordingly, we direct the respondents that they shall constitute a medical board comprising not less than three experts to

determine the height of the applicant and in case the applicant's height is found to be more than or equal to 157 cms., letter of appointment may be issued to her if she is found eligible otherwise, in accordance with law. In case her height is found to be less than 157 cms., the respondents may not take any further steps/action. No costs. OA is accordingly disposed of.

**(Uday Kumar Varma)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/ns/